

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 132 OF 2017 &
IA NO. 910 OF 2017 & IA NO. 560 OF 2018

Dated: 14th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Minopharm Laboratories Pvt. Ltd.	...Appellant(s)
Vs.	
Telengana State Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s)	:	Mr. Raghavendra M. Bajaj Mr. Samar S. Kolhwaha Mr. Shreyas Mehrotra
Counsel for the Respondent(s)	:	Ms. D. Bharathi Reddy Ms. Vidyottma for R-1 Mr. Rakesh K. Sharma Mr. Nishant for R-2 Ms. Neha Garg for Mr. Anand K. Ganesan for R-3

ORDER

IA NO. 560 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 132 OF 2017

Learned counsel for the appellant seeks two week time to file rejoinder. He may file the same on or before 29.05.2018 after serving copy on the other side.

List the matter on **17.07.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

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